

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
GRG INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GRG Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	17.02.2014
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203GJ2014PTC078776
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey no. 54, Otala, TankaraLatipar Highway, Rajkot, Gujarat-360001.
6.	Insolvency commencement date in respect of corporate debtor	07.12.2021 (Order received on 13.12.2021)
7.	Estimated date of closure of insolvency resolution process	05.06.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. RajendraSanghi Reg. No. IBBI/IPA-001/IP-P01973/2019-2020/13011)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B/2D Siddhchakraappatment, Near Sargam shopping center, Parle point, Surat, Gujarat ,395007 Email: rajendra.sanghi@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP E-10A, Kailash Colony, New Delhi-110048. Email: grginfrastructure@aaainsolvency.com and rajendra.sanghi@yahoo.co.in
11.	Last date for submission of claims	27.12.2021
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, has ordered the commencement of a corporate insolvency resolution process of the GRG Infrastructure Private Limited on 07.12.2021, order was received on 13.12.2021.

The creditors of GRG Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 27.12.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name of Interim Resolution Professional
Date and Place:

R. P. Sanghvi
:Mr. Rajendra Sanghvi
:15.12.2021 and Surat, Gujarat